Bench of Settlement Commission (Income Tax and Wealth Tax) can authorise the Vice-chairman or other Members appointed to the Bench to discharge functions of Vice-chairman or, as the case may be, other Member of another Bench; if so, the details in this regard; and

(b) whether under these provisions. Vice-chairman of one Bench can be authorised to discharge functions of a Member of another Bench?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M. V. MURTHY): (a) CHANDRASHEKHAR and (b) Yes, Sir.

Concessional Loans from IMF to Retire Debts

3796. SHRI INDER KUMAR GUJ-RAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government are planning to evolve a strategy to retire a part of its debts with the holp of concessional loans from the I.M.F. under its Enhanced Structural Adjustment Facility (ESAF);

- (b) the total amount of foreign debt as on 1st February, 1993; and
- (c) the amount of non-concessional component in this loan burden?

THE MINISTER OF STATE IN THE MINSTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) The Government is desirous of retiring high cost debt and for the present has decided to pre-pay the outstanding to IMF due for 1994-95 out of its own foreign exchange reserves. As regards concessional assistance from the IMF under ESAF at a future date, a view will be taken depending on our external payment position.

(b) and (c) Accounts of the ment are maintained on financial year basis. Therefore, information as on 31-3-94 as published in Economic Survey 1993-94 is given below:

	and a series	Rupees in crores	U.S.S. Million
(a) Multilateral (i) Concessional (ii) Non-concessional		4820€ 29552	1 5503 9505
(b) Bilateral (i) Concessional (ii) Non-concessional		43463 67 95	13978 2176
(c) 1MF (d) Export Credit (e) Commercial Borrowing		14985 13484 36251	4799 4322 11 60 6
(f) NRI and F(B&O) Deposits (g) Rupre Debt (t) Short-term Debt		35265 33149 19827	11238 10616 6347
TOTAL .		280977	90090

Weeding Out Corrupt Staff in Banks

3797. SHRI RAJNI RANJAN SAHU: SUSHILKUMAR SAM-BHAJIRAO SHINDE:

Will the Minister of FINANCE be pleased to state:

(a) whether a process has been initiated to weed out the corrupt staff in banks

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under a scheme for reorganisation of the banks:

- (b) if so, what are the details of the scheme; and
- (c) what steps have so far been taken in pursuance thereof?

Secretary of the second of the second THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V.

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